

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3358/2016

New Delhi, this the 25th day of October, 2016.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Suresh Kumar Azad,
Aged 63 yrs.
S/o Sri Chatru Singh,
(Ex Dy FA&CAO/C/JAT),
G.M. N. Rly Hd Qrs Office Baroda House,
New Delhi
Res:- B-605, Rail Vihar Alpha-I,
Greater Noida (U.P.)

... Applicant

(Applicant in person)

Versus

Union of India through,

1. Chairman, Rly Board,
Ministry of Rly Rail
Bhawan New Delhi.
2. G.M.N. Railway
Hd Qrs Office,
Baroda House New Delhi.
3. Managing Director/ KRCL,
Konkan Railway Corporate Office,
Belapur Bhawan, C.B.D Belapur, Sector-11
Navi Mumbai.

Respondents

(By Advocate : Sh. R.N. Singh and Sh. Shailendra Tiwary)

ORDER (ORAL)

Hon'ble Mr. Justice Permod Kohli

Learned counsel Sh. R.N. Singh was asked to ascertain latest position of the disciplinary proceedings. Applicant has also informed the court that inquiry report has already been furnished and he has also filed a representation but the disciplinary authority has not taken any decision till date.

2. Considering the circumstances that the disciplinary authority is yet to take a decision, this OA is disposed of with a direction to the disciplinary authority to

take a final decision on the inquiry report and pass consequential order within a period of two months and communicate the outcome to the applicant in accordance with law. In the event the applicant is aggrieved by the outcome of the disciplinary proceedings, he may seek remedial measures. At this stage, learned counsel for the applicant submits that various other reliefs are also claimed in the present OA, and in the event the applicant is aggrieved of the decision of the disciplinary authority, he may also be allowed to raise all questions and seek reliefs prayed in the present OA. There is substance in the submission. In case the applicant is aggrieved of the decision of the disciplinary authority and is required to approach this Tribunal, he shall be at liberty to raise all issues and reliefs available to him, including the reliefs claimed in the present OA.

(Shekhar Agarwal)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/